

1 MCRC-21794-2025 HIGH COURT OF MADHYA PRADESH IN THE **AT INDORE BEFORE** HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 17th OF MAY, 2025 MISC. CRIMINAL CASE No. 21794 of 2025 SURENDRA @ SHAILENDRA @ NAHRIYA KANJAR AND OTHERS Versus THE STATE OF MADHYA PRADESH -----Appearance: Shri Anshul Shrivastava - Advocate for the petitioner. Shri Tarun Pagare - Govt. Advocate for the respondent/State. -----

<u>ORDER</u>

This is an application filed under Section 483 of BNSS, 2023 on behalf of the applicant.

2. After arguing for some time, counsel for the applicant prays for withdrawal of the applicant with liberty to renew the prayer after completion of 45 days in custody from today.

3. Prayer is allowed.

4. The MCRC is dismissed as withdrawn with the aforesaid liberty.

(PREM NARAYAN SINGH) JUDGE

sumathi